

The Deputy Minister of Railways (Shri Shahanswar Khan): (a) There have been some cases of alarm chain pulling over the sections mentioned but these were not abnormal except in respect of train No. 1-MA over the section Naini-Allahabad.

(b) No.

(c) No.

(d) There was only one such incident, when train staff were threatened by a ticketless traveller.

(e) The measures usually adopted to combat ticketless travel will be continued and intensified so far as train No. 1-MA over the Naini-Allahabad Section is concerned for a period it was run with the vacuum apparatus disconnected. This may have to be resorted to again, should there be recurrence of the conditions which prevailed previously.

(f) Except for the one incident mentioned against item (d) above, there have been no other reports.

Diphtheria Cases in Delhi

1292. Shri Rameshwar Tanti: Will the Minister of Health be pleased to state:

(a) the number of diphtheria cases in Delhi during 1957-58 so far;

(b) the number of inoculation centres operating in Delhi;

(c) whether any deaths have been reported so far; and

(d) whether diphtheria vaccine is manufactured in India?

The Minister of Health (Shri Karmarkar): (a) 1080 cases were reported in Delhi from the 1st January to 23rd November, 1957.

(b) Children below 10 years are inoculated against Diphtheria in 34 Maternity and Child Welfare Centres and in schools located in Delhi and New Delhi. In addition, inoculation is also given to contact cases at their

residence when diphtheria is reported in a locality.

(c) 98 deaths were reported in Delhi during the above mentioned period.

(d) Yes.

PAPERS LAID ON THE TABLE

STATISTICAL INFORMATION REGARDING THE WORKING OF PREVENTIVE DETENTION ACT, 1950.

The Minister of Home Affairs (Pandit G. B. Pant): Sir, I beg to lay on the Table a copy of each of the following papers:

(1) Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 31st March, 1956 to 31st October, 1956.

(2) Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 31st October, 1956 to 30th September, 1957. (Placed in Library, See No. LT-421.)

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, on behalf of Dr. P. S. Deshmukh, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of the Himachal Pradesh Seed Potato (Control) Order, 1957, published in Notification No. S.R.O. 3504, dated the 30th October, 1957. [Placed in Library, See No. LT-422/57].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT.

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act,

1939, a copy of each of the following Notifications:—

- (1) S.R.O. No. 537, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles International Circulation Rules, 1933.
- (2) S.R.O. No. 538, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.
- (3) S.R.O. No. 2510, dated the 30th October, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.

[Placed in Library. See No. LT-423/57].

STATEMENT REGARDING SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1957-58

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

Shri T. B. Vittal Rao (Khammam): May we know the total amount?

Mr. Speaker: It is in the statement.

Shri T. B. Vittal Rao: We will see it in the evening. Can't it be said now, the amount, one word?

Mr. Speaker: A statement has been laid. Hon. Members will go through it leisurely.

Shri T. B. Vittal Rao: It is the supplementary budget.

Mr. Speaker: We are not entering into a discussion on it now.

Shri T. B. Vittal Rao: I wanted only the total amount.

Mr. Speaker: Let him look into it half an hour afterwards. I do not want to start a bad practice.

Shri T. B. Vittal Rao: I wanted it only because it is supplementary demand.

Mr. Speaker: Supplementary demand is also a statement.

BUSINESS OF THE HOUSE

The Deputy Minister of Defence (Shri Baghuramaiah): Sir, with your permission, on behalf of Shri Satya Narayan Sinha, may I inform this House that Government business for the week commencing Monday, the 9th December, 1957 will consist of the following items:

- (1) Preventive Detention (Continuance) Bill.
- (2) Any item of business carried over from today's order paper.
- (3) Union Duties of Excise (Distribution) Bill.
- (4) Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill.
- (5) Supplementary Demands for Grants for 1957-58.
- (6) Parliament (Prevention of Disqualification) Bill.
- (7) Indian Tariff (Second Amendment) Bill.
- (8) Criminal Law Amendment Bill.
- (9) Countess of Dufferin's Fund Bill; and
- (10) Indian Reserve Forces (Amendment) Bill, as passed by Rajya Sabha.

STATEMENT RE: FORMATION OF A RUPEE COMPANY TO EXPLOIT THE OIL RESERVES IN ASSAM

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): As the hon. Members are aware, negotiations were being conducted with the Burmah Oil Company/Assam Oil Company for the formation of a Rupee